GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:3210 ANSWERED ON:24.04.2012 DIRECTIONS FOR REALITY SHOWS Shantha J.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government had decided to telecast the reality shows in the TV channels late in the night in view of their mature contents:
- (b) if so, whether any committee has been set up by the Government in this regard;
- (c) if so, the details thereof;
- (d) whether the said committee has submitted its report to the Government; and
- (e) if so, the details of recommendations made by the said committee and the action taken by the Government on the said recommendations?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

- (a) The Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder, which regulates the telecast of programmes by private satellite TV channels does not provide for any pre-censorship of programmes. However, the Act clearly provides that all programmes telecast by private satellite television should be strictly in accordance with the Programme Code laid down thereunder. Certain instances of private satellite TV channels showing reality shows which have mature content have come to the notice of the Government. Accordingly the Ministry had directed 'Imagine TV' channel and 'Colors TV' channel to shift the telecast of their reality shows i.e. 'Rakhi ka Insaaf' and 'Bigg Boss season-IV' to after 11.00pm.
- (b) The Ministry has constituted an Inter-Ministerial Committee, comprising members from Ministries of Home Affairs, Defence, External Affairs, Law & Justice, Women & Child Development, Health & Family Welfare and Advertising Standards Council of India (ASCI) to look into cases of violations of Programme and Advertising Codes prescribed under Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.
- (c) to (e) The IMC meets regularly and makes suitable recommendations for appropriate action in case of violations of Programme and Advertising Codes on a case to case basis.